to-day, again, I propose to meet them as soon as I am free from the business of the House. The Government have been giving their earnest consideration to the recommendations of the U.G.C regarding the revision of the pay scales of University and College Teachers.

Sir, we are making every effort so that we should be able to announce the decision of the Government as soon as possible. In fact, we are making an effort and we should be able to do that by the end of the month.

In regard to the question of security of service the position of the Government is very well-known. The Government are convinced that security of service must be assured to all the teachers and for this purpose we have advised the various State Governments to ensure in their legislations that statutory security of service is guaranteed to teachers. Several States have either drafted such Bills or have even passed such Bills and we hope that the others would also follow soon

SHRI ATAL BIHARI VAJPAYEE (Gwalior) What about the Union territories? Even in Delhi there is no security of service

PROF S NURUL HASAN As regards the security of service in the Union territory of Delhi, in the matter of school teachers the House has already passed Delhi School Education Act The Delhi University has framed certain statutes and ordinances which have been approved by the Central Government When the proposals for amending the Delhi University Act comes before this House, I am sure, hon Members will see that we will take all possible steps to ensure the security of service of University teachers.

In regard to retirement benefits the University Grants Commission has already given its approval in the case of the teachers of the Central universities and it has also advised the States universities that retirement benefits may be given.

12.12 hrs.

RE. ARREST OF MEMBER

श्री अटल बिहारी वाजपेयी (ग्वालियर) : अध्यक्ष महोदय मैं एक और मामला आप की इजाजत से उठाना चाहता हूं । यह मेरी गिरफ्तारी से सबधित मामला है । आप यह बुलेटिन देखें जो 24 तारीख को प्रकाशित हुई है । उस में मेरी गिरफ्तारी की बात कही गई है :

"He is being produced before the judicial magistrate first-class for trial."

सच्चाई यह है कि मुझे किसी जुडिशियल मैजिस्ट्रेट के सामने पेश नही किया गया ।

अध्यक्ष महोदय अच्छा है, वहा तब नौबत ही नही आई, छोड दिया ।

श्री अटल बिहारी वाजपेयी : नही अध्यक्ष महोदय, यह बात इतनी सरल नही है ।

अध्यक्ष महोदय यह मेरे वश की बात नही है ।

श्री अटल बिहारी वाजपेयी : क्या सदन को गलत खबर दी जा सकती है ?

अध्यक्ष महोदय : मेरा तो सिर्फ इटीमेशन से कसर्न है । और यह तो इन्फार्मल चीजें होती है ।

श्री अटल बिहारी वाजपेयी : नही इन्फार्मल नही होती । आपको यह खबर दी गई कि ज्यूडिशल मैजिस्ट्रेट के सामने मुझे पेश किया जाएगा । मुझे किसी ज्यडिशल मैजिस्ट्रेट के सामने पेश नही किया गया । एग्जैक्टिव मैजिस्ट्रेट ने जिसे कानून के अन्तर्गत अधिकार नही है रिमाड लेने का उसने आठ दिन का रिमाड ले लिया ।

MR. SPEAKER : I am not concerned with these matters It is only intimation that comes to me which I tell to the House

श्री अटल बिहारी वाजपेयी : कानून के हिसाब से बिना ज्यूडिशल मैजिस्ट्रेट के सामने पेश किए रिमांड नहीं लिया जा सकता—

अध्यक्ष महोदय : देखिये आपको तो वहां जाना था——

श्री अटल बिहारी वाजपेयी : जाना था या नहीं जाना था यह अलग बात है। आप राजनीति में मत फंसिए।

अध्यक्ष महोदय : मेरे पास जो कुछ है वह मैं आपको बताऊं तो आप और भी खुश होंगे सुन कर।

श्री अटल बिहारी वाजपेयी : और भी कुछ गड़बड़ हो तो बताएं।

PROF. MADHU DANDAVATE (Rajapur) : There was another bulletin published in which it was stated that Shri Vajpayee would be produced before the House on Monday.

अध्यक्ष महोदय : मैं तो हैरान हूं कि यह छुट्टियों में भी बड़े बिजी रहते हैं। बाजपेयी जी और और काम छुट्टियों में भी करते रहते हैं। 23 तारीख को यह मेरे पास आया है। यह उनके छपे हुए फार्म ऐसे ही है। उसे भर कर भेज दिया है।

"I have the honour to inform you that I have found it my duty in the exercise of my powers under section 188 of the IPC (act) to direct that Shri Atal Bihari Vajpayee, Member of the Lok Sabha, arrested for violation of prohibitory orders under section 144 Cr. P. C. is remanded to judicial custody for seven days and will be produced before JMIC on 30-3-1974

Shri A. B. Vajpayee was accordingly arrested at 10.15 a.m. on 23-3-1974 and taken into custody and is at present lodged in the Delhi Jail.

Sd/-
SDM, Delhi,
23-3-74.".

श्री अटल बिहारी वाजपेयी : मेरा यही निवेदन है कि एस डी एम रिमांड नहीं ले सकता। वह एग्जैक्टिव मैजिस्ट्रेट है ज्यूडिशल मैजिस्ट्रेट नहीं।

अध्यक्ष महोदय : मुझे तो उन्हें इंटीमेशन भेजनी होती है। आगे क्या जायज है कहां तक जायज है इस में तो मैं नहीं जाता हूं। यह कोर्ट का काम है।

श्री अटल बिहारी वाजपेयी : मैं आपसे फैसला नहीं मांग रहा। मैं इतना ही कह रहा हूं कि जब आपको खबर दी कि मुझे ज्यूडिशल मैजिस्ट्रेट के सामने पेश किया जाएगा तो पेश क्यों नहीं किया गया? क्या आपको गलत खबर देना जरूरी है?

अध्यक्ष महोदय : आपको छोड़ दिया उन्होंने।

श्री अटल बिहारी वाजपेयी : छोड़ने का सवाल नहीं है। उन्होंने मुझे जूडिशियल मैजिस्ट्रेट के सामने पेश नहीं किया। एग्जीक्यूटिव मैजिस्ट्रेट के सामने पेश किया जिस ने 8 दिन के लिए रिमांड ले लिया जब कि आप की लिखी गई सूचना में बताया गया कि मुझे जूडिशयल मैजिस्ट्रेट के सामने पेश किया जा रहा है।

अध्यक्ष महोदय : आगे आप मुझ से पूछ लिया करें कि कहां करना है कहां नहीं करना है। मेरे अपने प्रोग्राम में बड़ी डिसलोकेशन आप ने पैदा कर दी।

श्री एस० एम० बनर्जी : (कानपुर) वह उस में करेक्शन नहीं करते हैं। जो काटना होता है उसे काटते नहीं। उस में श्री और श्रीमती लिखा होता है तो काटते नहीं हैं। पता नहीं लगता कि श्री है या श्रीमती है।

अध्यक्ष महोदय : बाजपेयी जी का तो श्री लिखा है।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मेरा निवेदन है कि यह व्यक्तिगत स्वाधीनता का मामला है और केवल मेरा प्रश्न नहीं है। दिल्ली की पुलिस ने सारे तीन सौ लोगों को रात में पकड़ लिया। उन पर यह आरोप लगाया गया कि शांति भंग की आशंका है और आप को सुन कर ताज्जुब होगा कि उस में ऐसे लोग पकड़े गए जो घरों में बैठे थे। एक विद्यार्थी जिस को इम्तहान देना था हायर सैकंड्री का, दूसरे दिन हिन्दी का पेपर था उस को पकड़ कर ले गए। अलीगढ़ के

मजदूर भीमल के पुल के नीचे लेटे हुए थे वह मजदूरी करने आए थे उन का पकड़ लिया ।

अध्यक्ष महोदय यह मैं कैसमा नहीं करता हूं । कोर्ट में इस के लिए जाइए ।

श्री अटल बिहारी वाजपेयी केस का मामला नहीं है । इस पार्लियामेंट का व्यक्तिगत स्वाधीनता के बारे में आवाज उठानी होगी । दिल्ली में कोई लायलेस है या नहीं ? चाहे जिस को गिरफ्तार किया जा सकता है और चाहे जब गिरफ्तार किया जा सकता है ?

अध्यक्ष महोदय यह होता तो आप रूलिंग स्टेशन पर बैठते ।

श्री अटल बिहारी वाजपेयी नहीं अध्यक्ष महोदय गृह मंत्री यहां मौजूद हैं । मैं उन से कहना चाहता हूं कि किस तरह से पुलिस वालों ने बदला लेने के लिए लोगों को गिरफ्तार किया है उस की जांच होना चाहिए ।

श्री विभूति मिश्र (मालीगांव) अध्यक्ष महोदय मेरा प्वाइंट आफ आर्डर है । (**व्यवधान**)

SHRI PILOO MODY (Godhra) I want to be recognised

श्री विभूति मिश्र अध्यक्ष महोदय ये लोग लोकशाही की दुहाई देते हैं । रेलवे का भाड़ा बढ़ा पार्लियामेंट में पेश हुआ यहां बहस हुई पास हुआ उस के बाद यहां से बाहर जाने के बाद ये लोग डायरेक्ट एक्शन लेते हैं—मैं पूछता हूं इस तरह से ये लोग लोकशाही को मानते हैं या उस का तोड़ते हैं ?

श्री पीलू मोदी पहले लोकशाही का अभ्यास कीजिये उस के बाद यहां बात कीजिये ।

श्री विभूति मिश्र दूसरे—ये सत्याग्रह का हवाला देते हैं—मैं कहना चाहता हूं—पहले ये गांधी जी की फिलास्फी को पढ़े, सत्याग्रह के क्या मायने हैं ? अगर इस तरह से ये काम करेंगे तो इन को जेल से छोड़ देना यही बेजा किया । ऐसे आदमी जो लोक सभा के मेम्बर हैं, यहां कानून पास होने के बाद उस को तोड़ते हैं, उन का सजा होनी चाहिये ।

श्री अटल बिहारी वाजपेयी अध्यक्ष जी आप स्वीकार करेंगे कि यह प्वाइन्ट आफ आर्डर नहीं है ।

MR SPEAKER It is not a point of order

श्री अटल बिहारी वाजपेयी मैंने सत्याग्रह किया, मुझे गिरफ्तार किया गया उस के लिए मुझे सजा मिलनी है मुझे कोई शिकायत नहीं है। हम अगर कानून तोड़ेंगे तो दंड मिलेगा उस का भुगतने के लिये हम तैयार हैं । लेकिन दिल्ली में जो कुछ हुआ है वह बड़ा गम्भीर है । 350 लोगों को घरों में पकड़ लिया गया । भागने के पुल के नीचे मजदूर पकड़े हुए थे

MR SPEAKER How does that come for me ? I have just received intimation about the arrest of a member

श्री अटल बिहारी वाजपेयी आप मुझे पूरा करने दीजिये ।

अध्यक्ष महोदय इस पर कोई डिस्कशन नहीं चल रहा है ।

श्री अटल बिहारी वाजपेयी मैं डिस्कशन नहीं कर रहा हूं—मैं आप को नोटिस में यह बात ला रहा हूं और आप के द्वारा गृह मंत्री जी का ध्यान खींच रहा हूं ।

MR SPEAKER How can intimation come ? That you were arrested—that is the only intimation How can it be said that I should ask the Minister to make a statement

श्री अटल बिहारी वाजपेयी अगर दिल्ली में ला एण्ड आर्डर खत्म हो जायगा तो क्या आप मौका नहीं देंगे ?

अध्यक्ष महोदय उस के लिये कोई मोशन लाइये । किसी फोरम में आना चाहिये ।

When they arrest a member, I have always received intimation that he is arrested.

[अध्यक्ष महोदय]

Later on I get information that he is acquitted. As to whether it is a judicial or non-judicial magisrate, these are matters for the court to decide The Speaker does not decide these things.

श्री अटल बिहारी वाजपेयी : बुलेटिन में लिखा हुआ है कि मुझे जुडीशियल मैजिस्ट्रेट के सामने पेश किया जायगा । एम० डी० एम० और जूडिशियल मैजिस्ट्रेट अलग अलग है ।

SHRI PILOO MODY : The hon. member, Shri Vajpayee, has pointed out to you that you have been misinformed by the authorities about what was done with him. I think the information conveyed to the Speaker of the Lok Sabha who is informed about the health, wealth and well-being of members of the Lok Sabha cannot contain the sort of inaccuracies that are being pointed out to you. I am surprised that you are not agitated over the fact that some police officer has tried to show you that he has gone through the correct procedure when, in fact, he has not This is a matter of privilege of the member that he should be at least entitled to due process of law if nothing else like every other citizen. After all, let him at least have the due process of law. The Speaker of the Lok Sabha should be agitated about it, not the member so much.

MR. SPEAKER : In such matters when anything comes before the Speaker, he must have some prior knowledge or intimation of what the member is about to say. Shri Vajpayee abruptly gets up and raises this question. It would have been much better if he had written to me in the morning.

SHRI ATAL BIHARI VAJPAYEE : I have just come straight from jail to Parliament House. How can I give prior information ?

MR. SPEAKER : There is enough time. You write a letter. I will examine it. Do not get up abruptly. I am not in a position to say as to what is the position.

SHRI PILOO MODY : Why don't you first listen to what he has to say and then say, 'I will look into it' ?

MR. SPEAKER : That is what I am doing. Let him give it to me in writing. Let him give some notice, so that I may examine it. Let him not get up abruptly. Here he just gets up abruptly. How can I give an answer?

PROF. MADHU DANDAVATE : You look into it; do not overlook it.

SHRI PILOO MODY : I will get up at 12 47 on Wednesday—only I am giving prior notice.

श्री अटल बिहारी वाजपेयी : अभी जो कागज आप ने पढ़ा है उस से बात साफ हो गई है ।

MR SPEAKER . I do not know what has gone wrong with these officers I was there at my home.

SHRI PILOO MODY . Something has gone wrong with these magistrates

MR SPEAKER Normally, the intimation comes from one officer saying so and so arrested. One came. When I got into the other correspondence—I saw others—"Vajpyee arrested." "Vajpyee arrested." "Vajpayee arrested" I do not know why they went mad about it After all, Shri Vajpayee is not equal to four persons, that they should send me intimation four times, and still, Shri Vajpayee is not satisfied.

SHRI PILOO MODY : Do we take it that you are satisfied and the next time we would not come in like that? (*Interruptions*)

MR. SPEAKER : May I tell you that if he had been a big person like yourself, it would have meant that one person is equal to four ! But Shri Vajpayee is a normal man and one would have sufficed ! I will examine the whole position and get all the papers.

श्री अटल बिहारी बिहारी वाजपेयी : क्या इस में भी हमारी ही गल्ती है

SHRI PILOO MODY : This is acutally a matter of insulting Parliament by sending a scrap of toilet papers to the Speaker by way of intimation.

MR. SPEAKER : I think when you are the Speaker, at that time perhaps the position will be worse !

SHRI PILOO MODY : God forbid my becoming the Speaker of Parliament.

MR. SPEAKER : You don't want to be ?

12.26 hrs.

GUJARAT APPROPRIATION (VOTE ON ACCOUNT) BILL, 1974*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1974-75.

MR. SPEAKER : The question is:

> "That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1974-75."
>
> *The motion was adopted.*

SHRI K. R. GANESH: I introduce† the Bill.

Sir. I move:

> "That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1974-75. be taken into consideration."

MR. SPEAKER : Motion moved:

> "That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1974-75, be taken into consideration."

Now, does the Minister want to speak on it ?

SHRI K. R GANESH : No Sir.

SHRI PILOO MODY (Godhra) : I want to speak on it.

MR. SPEAKER . Mr. Mody I am afraid you cannot speak, because I did not receive notice that you wanted to speak on it I got a notice only from Shri S. P Bhattacharya, and that too at a very late stage I am not going to accept it He just comes here and writes in my presence at this time. After all, there is a certain procedure.

SHRI PILOO MODY : I am not going to write, but I am only requesting you to allow me to speak.

MR. SPEAKER : Anyway, there is a procedure for that. I am sorry I cannot allow it. So sorry. He should be a little more careful. I have not heard such a thing happening. He is standing before me and writing this. I am not allowing it. It should have been received at or before 10 O'clock this morning.

SHRI PILOO MODY : I want to go on record that I have been deprived of speaking.

MR. SPEAKER : You are welcome to do that.

---

*Published in Gazette of India Extraordinary, Part II, section 2, dated 25-3-74.

†Introduced/Moved with the recommendation of the President.